

allow me. Kashmir is burning; that is more important.

MR. SPEAKER: Please take your seat.

(Interruptions)

[*Translation*]

MR. SPEAKER: I have already said, whatever you are telling about Administration, Mufti Sahib will see to it.

[*English*]

PROF. SAIF-UD-DIN SOZ: I will resume my seat; but you should allow me later. *(Interruptions)*

MR. SPEAKER: Please take your seat, I am not permitting you, Manoranjan Babu. *(Interruptions)*

SHRI SONTOSH MOHAN DEV (Tripura West): You are busy with Punjab; but the Chief Justice of India was killed due to negligence on the part of Indian High Commission. We want a statement from the External Affairs Minister.

MR. SPEAKER: Sontosh Babu, please take your seat.

11.08 hrs.

RE. ADJOURNMENT MOTION

Police atrocities in dealing with students' agitation against Government's decision on Mandal Commission Report and resort to self-immolation by students against the decision

[*English*]

MR. SPEAKER: I have to inform the House that I have received two notices of adjournment motion regarding police excesses on students in various parts of the country and self-immolation by students against the decision of the Central Government in

regard to reservation policy from the following members:—

1. Shri B. Shankaranand
2. Shri Harish Rawat

I give my consent to Shri B. Shankaranand who has secured first place in the ballot to move the motion in the following form:—

“The unprecedented situation resulting in a total collapse of administration, police atrocities on students and youth, desperate acts of self-immolation by young girls and boys and loss of precious lives in the agitation against the Government's decision on the Mandal Commission Report.”

Yes, Mr. Shankaranand.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): An unprecedented situation was created in Delhi on 2nd October by the people who had come here from outside. What type of speeches they delivered here? They also went on looting in Delhi. May I know the action being taken by the Government in this regard?

MR. SPEAKER: Khurana Sahib, you will speak when there will be a discussion on adjournment motion. So now please sit down.

[*English*]

SHRI B. SHANKARANAND (Chikkodi): The form that I gave was this.

MR. SPEAKER: This meets the requirement of the situation. You may please read this.

SHRI B. SHANKARANAND: Let me say that the form that I gave to the Secretariat was:

“The unprecedented situation resulting in a total collapse of administration, police atrocities on students and youth, desperate acts of self-immolation by young girls

and boys and loss of precious lives, and arising out of the deplorable haste, ineptitude and obstinacy of the Prime Minister in dealing with a sensitive issue affecting the society as a whole."

Sir, this is the form that I have given. I do not think there is anything objectionable in this Motion.

[Translation]

MR. SPEAKER: I have told you as to in what form it should be. You have been a minister. Whatever you have to say in your speech, you will say all that.

(Interruptions)

MR. SPEAKER: I have removed only the allegatory aspect.

[English]

This meets the requirement and I think you will agree with me.

(Interruptions)

SHRI A. CHARLES (Trivandrum): There is no translation, Sir. (Interruptions)

[Translation]

MR. SPEAKER. It is being translated. So please take your seat.

[English]

SHRI B. SHANKARANAND: I do not think there is anything objectionable in this Motion.

MR. SPEAKER: Shri Shankaranand, you will agree that the way in which I have formulated it, meets the requirement.

[Translation]

MR. SPEAKER: There is no restriction on your speaking here, you know it very well.

(Interruptions)

[English]

SHRI B. SHANKARANAND: We do not accept the Mandal Commission report and all that. It is something else. (Interruptions)

MR. SPEAKER: Mr. Shankaranand, you may now seek leave of the House.

(Interruptions)

SHRI B. SHANKARANAND: Mr. Speaker, Sir, I seek leave of the House for moving the Adjournment Motion, regarding:

"The unprecedented situation resulting in a total collapse of administration, police atrocities on students and youth, desperate acts of self-immolation by young girls and boys and loss of precious lives and arising out of the deplorable haste, ineptitude and obstinacy of the Prime Minister in dealing with a sensitive issue affecting the society as a whole".

[Translation]

MR. SPEAKER: But you are reading your own version of it.

[English]

Is the leave opposed?

SHRI YAMUNA PRASAD SHASTRI (Rewa): I oppose the leave. This is not in order.

[Translation]

You give me permission. I am opposing this leave.....(Interruptions)

MR. SPEAKER: Shastri ji, please sit down.

(Interruptions)

[English]

MR. SPEAKER: I have not allowed you to make a speech.

(Interruptions)

[*Translation*]

MR. SPEAKER: I am asking the house, whether anybody is opposing this leave?

[*English*]

MR. SPEAKER. Those who are in favour of leave being granted may rise in their places.

Several hon. Members rose.

[*Translation*]

MR. SPEAKER: I think there are more than fifty persons in favour.

[*English*]

So, leave is granted. The leave is granted under Rule 61. The Adjournment Motion may be taken up just after the Constitution Amendment Bill is passed.

PROF. N. G. RANGA (Guntur): You may please fix the time of that discussion.

[*Translation*]

MR. SPEAKER: It will be taken up after a discussion on Punjab.

(Interruptions)

[*English*]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Lunch break will be there. *(Interruptions)*

[*Translation*]

MR. SPEAKER: It is lunch now, so it will be taken up after lunch.

[*English*]

PROF. P. J. KURIEN (Mavelikara): Sir, I suggest that it may be taken up immediately after the lunch break.

MR. SPEAKER: Now, the Papers to be Laid on the Table.

11.13 hrs.

PAPERS LAID ON THE TABLE

Statement re. audit comments on the Accounts of National Institute of Homoeopathy, Calcutta for the year 1985-86, etc.

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): I beg to lay on the table:-

- (1) A Statement (Hindi and English versions) regarding causes for and remedial steps taken on Audit comments on the Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-86.
- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. Lt-1536/90]

Notifications under Customs Act, 1962, Finance Act, 1980 and Finance Act, 1989; and Annual Report of the National Institute of Public Finance and Policy, New Delhi for the year 1988-89, etc.

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table:—

- (1) A copy of the Notification No. G.S.R. 562(E) (Hindi and English versions) published in the Gazette of India dated the 8th June, 1990, together with an explanatory memorandum, making certain amendments to Notification No. 204/84-Customs, dated the 20th July, 1984 regarding insertion of silver bullion in the said Notification under Section 159 of the Customs Act, 1962.